

To be published in the Gazette of India Extraordinary Part – II, Section – 3, Sub – Section (II)

Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of foreign Trade

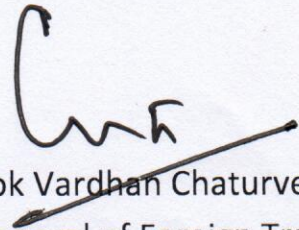
Notification No. 22/2015-20
New Delhi, Dated: 30 September, 2019

Subject : Amendment in Export Policy of Electronic Cigarettes

S.O. (E): In exercise of the powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby incorporates Chapter 85 in ITC (HS) Export Policy, 2018.

2. **Export of Electronic Cigarettes (E – Cigarettes)** including all forms of Electronic Nicotine Delivery Systems, Heat not burn products, e-hookah and the like devices, by whatever name called and whatever shape, size or form it may have, but not including any product licensed under the Drugs and Cosmetics Act, 1940 or any parts or components thereof such as refill pods, atomisers, cartridges etc under Chapter 85 ITC (HS) code 8543 is **prohibited** in accordance with the Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Ordinance 2019.

3. **Effect of this Notification:** Export of Electronic Cigarettes and Parts or Components thereof is prohibited.



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(Issued from F. No. 01/91/180/05/AM20/EC)